

New Delhi, dated 31/7/85

NOTIFICATION
(Income-tax)

No. 6480 (F.No.261/17/85-ITD): In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and in supersession of all the previous notifications in this regard, the Central Board of Direct Taxes, hereby directs that Appellate Assistant Commissioners of Income tax of the Ranges specified in Column 1 of the Schedule below shall perform their functions in respect of all persons and income assessed to Income tax in the income tax Circles, Wards and Districts specified in the corresponding entry in Column(2) thereof excluding all persons and income assessed to Income-Tax over which the jurisdiction vests in Commissioner of Income-tax (Appeals).

SCHEDULE

S.No.	Range	Income-tax Circle/Wards and Districts
1.	2.	3.
1.	Appellate Assistant Commissioner of Income-tax, 'A' Range, Jodhpur	1. Central Circle, Jodhpur 2. Special Investigation Circle, Jodhpur. 3. All wards at Pali Subarpur, Balotra, and Barmor. 4. All Ward at Bhilwara, Churu and Nagaur
2.	Appellate Assistant Commissioner of Income-tax, 'B' Range Jodhpur.	1. All Wards at Jodhpur except Circles mentioned against 'A' Range, Jodhpur. 2. All Wards at Jalore. 3. Estate Duty -cum- Income-tax Circle Jodhpur.
3.	Appellate Assistant Commissioner of Income-tax, Udaipur Range, Udaipur.	All Wards/Circles at: 1. Udaipur 2. Chittorgarh 3. Sirchi 4. Genswara 5. Estate Duty cum Income tax Circle at Udaipur.

Contd....2/-

121.

2.

3.

4. Appellate Assistant Commissioner of Income-tax Bikaner Range, Bikaner.

All Wards & Circles at:

1. Bikaner
2. Gligangapagar
3. Hanumangarh
4. Estate Duty cum Income-tax Circle at Gligangapagar
5. Estate Duty cum Income-tax Circle at Bikaner.

Whereas the Income Tax Circle/Wards of Circle or part thereof stands transferred by this notification from one Range to another Range, appeals arising out of assessments made in that Circle, Wards or Districts or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of the Range from whom that Income tax Circle, Ward or District or part thereof is transferred shall from the date of this Notification take effect be transferred to and dealt with by the Appellate Assistant Commissioner of the Range to whom the said Circle, Ward or District or part thereof is transferred.

This Notification shall take effect from

(SURENDER PAUL)
UNDER SECRETARY

CENTRAL BOARD OF DIRECT TAXES

Copy to:-

1. The Commissioner of Income-tax, Jodhpur.
2. The Registrar, Income-tax Appellate Tribunal, Bombay
- ✓ 3. IBI (CSAP) (Bulletin) New Delhi.
4. The Manager, Government of India Press, Mayapuri, New Delhi.
5. Ad.VI Section/E.D. Section.
6. I.T.C.C.

(Surender Paul)
Under Secretary

Central Board of Direct Taxes